

2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 341 of 1993

Date of Decision: 13.7.1993

Smt. Kumudini Mohanty Applicant (s)

Versus

Union of India & Others Respondent (s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *NO*
2. Whether it be circulated to all the Benches of *NO*
the Central Administrative Tribunals or not ?

[Signature]
 MEMBER (ADMINISTRATIVE)
 13 JUL 93

[Signature]
 VICE-CHAIRMAN
 13/7/93.

3

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Union of India & Others Respondent(s)

For the applicant:

M/s. A.K. Mohapatra
A.K. Das,
Advocates

For the respondents

Mr. Ashok Mishra
Sr. Standing Counsel
(Central Government)

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C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

4

MR.K.P.ACHARYA, VICE-CHAIRMAN, We have heard Mr.A.K.Mohapatra, learned counsel for the petitioners and Mr.Ashok Mishra, learned Standing Counsel. The case of the petitioner be considered and suitability be adjudged in respect of consideration of different candidates for the 85 posts - for which sanction has been received by the departmental authorities. Mr.Ashok Mishra, learned Standing Counsel submitted that after appointment order has been issued against 106 incumbents, in respect of sanctioned posts of 106 in number, certain incumbents, who were found to be suitable are in the waiting list. Mr.Mishra submitted that the departmental authority may be allowed to appoint those candidates against these 85 posts. Merit of the petitioner ^{be} of adjudged and in case found to be suitable, she may also be enlisted in the panel and appointment be made to ^{those} these 85 posts according to the seriological list, in which different candidates have been placed ^{according} to their merit. This will be effective provided that the list has not been finalised. Thus the application is accordingly disposed of. No cost.

2. Send a copy of this order to OP Nos.2 and 3 through a Special Messenger at the cost of the petitioner, who would deposit Rs.40/- in cash in the Cash Section, which may remain in the suspense accounted to be paid to the Special Peon, who would carry the order


MEMBER (ADMINISTRATIVE)

13 Jul 93

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 13.7.1993/ B.K. Sahoo


13.7.93
VICE-CHAIRMAN